

MR. DEPUTY CHAIRMAN: Mr. Manjuran, we will continue tomorrow. I There are two announcements.

**MESSAGES FROM THE HOUSE OF THE PEOPLE**

**I. THE INDUSTRIAL DISPUTES (AMENDMENT) BILL, 1953**

**II. THE EMPLOYEES' PROVIDENT FUNDS (AMENDMENT) BILL, 1953**

SECRETARY: Sir, I have to report to the Council the following messages received from the House of the People signed by the Secretary to the House:

I

"In accordance with the provisions of Rule 115 of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to enclose herewith a copy of the Industrial Disputes (Amendment) Bill, 1953, which has been passed as amended by the House at its sitting held on the 30th November, 1953."

II

"In accordance with the provisions of rule 148, of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to inform you that the House of the People at its sitting on the 1st December 1953 agreed without any amendment to the Employees' Provident Funds (Amendment) Bill, 1953, which was passed by the Council of States at its sitting held on the 24th November, 1953."

I lay a copy of the Industrial Disputes (Amendment) Bill, 1953, as passed by the House of the People, on the Table.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 1-30 P.M. tomorrow.

The Council then adjourned till half past one of the clock on Wednesday, the 2nd December 1953,